

 सत्यमेव जयते	राजस्थान राज-पत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
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भाग 4 (ग)

उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये
(सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए)
सामान्य कानूनी नियम।

DEPARTMENT OF PERSONNEL

(A.Gr.-II)

NOTIFICATION

Jaipur, June 10, 2011

G.S.R. No. 35.—In exercise of the powers conferred by Article 233 and 234 read with proviso to Article 309 of the constitution of India and all other powers enabling him in this behalf, the Governor of Rajasthan in consultation with the Rajasthan Public Service Commission and the High Court of Judicature for Rajasthan hereby amend the Rajasthan Judicial Service Rules, 2010, namely :-

1. These Rules may be called the Rajasthan Judicial Service (Amendment) Rules, 2011

2. They shall come into force on the date of their publication in the Official Gazette.

3. Amendment in Rule 3.— After the existing sub-clause (m) of Rule 3 pertaining to definition, the following new sub-clause(n) shall be inserted :-

“(n) “Written Examination” means Competitive Examination.”

4. Amendment in Rule 5(2).—The explanation in Sub-rule (2) of Rule 5 shall be substituted by the following :-

“Explanation:- Senior Civil Judge to include Chief Metropolitan Magistrate, Chief Judicial Magistrate, Additional Chief Metropolitan Magistrate and Addl.Chief Judicial Magistrate; Civil Judge to include Metropolitan Magistrate and Judicial Magistrate.”

5. Amendment in Rule 8.—The existing Rule 8 shall be substituted by the following :-

“8.Examination:- For filling up of vacancies in the cadre of District Judge the examination shall be conducted by the High Court and for Civil Judge, examination shall be conducted by the Recruiting Authority on or before the dates specified in the Schedule-III”

6. Amendment in Rule 17.—After proviso (iv) to Rule 17, following new proviso shall be inserted :-

“(v) If for any reason, the written examination/interview is cancelled in any particular year, it shall be open to the Recruiting Authority to grant age relaxation to the candidate to appear in the next examination.”

7. Amendment in Rule 20.—The following amendments shall be made in Rule 20 :-

(1) The existing Sub-Rule (2) of Rule 20 shall be substituted by the following :-

“(2) The number of candidate to be admitted to the main examination will be fifteen times the total number of vacancies (Category wise) to be filled in the year but in the said range all those candidates who secure the same percentage of marks as may be fixed by the Recruiting Authority for any lower range will be admitted to the Main Examination.”

(2) The existing Sub-Rule (5) of Rule 20 shall be substituted by the following :-

“(5) Syllabus shall be such as may be prescribed by the Recruiting Authority from time to time”.

8. Amendment in Rule 24.—The following new proviso shall be inserted after first proviso in Rule 24 :-

“Provided further that no candidate shall be recommended who fails to obtain minimum 25% marks in the interview.”

9. Amendment in Rule 31.—Sub-Rule (1) and (2) of Rule 31 shall be substituted by the following:-

“**31. Source of recruitment.**—(1) Sixty Five percent posts in the cadre of District Judge shall be filled in by promotion from amongst Senior Civil Judges on the basis of merit-cum-seniority subject to passing of suitability test as provided under Schedule-VI.

(2) Ten percent posts in the cadre of District Judge shall be filled in by promotion from Senior Civil Judges strictly on the basis of merit through limited competitive examination conducted by the Court.”

10. Amendment in Rule 32.—The following amendments shall be made in Rule 32.—(1) The existing Sub-Rule (1) of Rule 32 shall be substituted by the following:-

“**32. Recruitment by promotion.**—(1) Sixty Five percent posts in the cadre of District Judge shall be filled in by promotion from amongst Senior Civil Judges recommended by the Court, on the basis of merit-cum-seniority, subject to passing of suitability test as provided in Schedule-VI.

Explanation.—Qualifying the eligibility test shall not affect the inter-se-seniority of the officers in the Cadre of Senior Civil Judges.”

(2) The following proviso shall be inserted below Sub-Rule (2) of Rule 32 :-

“ provided that in the event of non-availability of successful candidates in the limited competitive examination the

vacant posts be filled up by regular promotion in accordance with these rules.”

(3) The existing Sub-rule(5) of Rule 32 shall be substituted by the following :-

“Candidates who have obtained cut off marks as fixed by the High Court in the Limited Competitive Examination shall be eligible for interview by a Committee consisting of Chief justice, Administrative Judge and three other Judges nominated by the Chief Justice. The Committee taking into consideration the performance at examination, the service record and the performance at the interview shall assess the suitability and recommend the names of the officers for promotion.”

(4) After the amended Sub-rule 5 of Rule 32, the following proviso shall be inserted :-

“Provided, while considering the service record for assessing the suitability to recommend the names of officers for promotion, it shall be necessary for a candidate to obtain outstanding or very good entries atleast for three years in the last preceding five years with no adverse remarks”

11. Amendment in Rule 33.—The following amendment shall be made in Rule 33 :-

(1) After existing proviso (b) to Rule 33(i) following new proviso shall be inserted :-

“(c) If for any reason, the written examination/interview is cancelled in any particular year, it shall be open to the High Court to grant age relaxation to the candidate to appear in the next examination.”

(2) The existing Sub-rule (vi) of Rule 33 shall be substituted by the following :-

“(vi) a person dismissed by the Central Government or by a State Government or convicted of an offence involving moral turpitude or any such offence, which in the opinion

of the Recruiting Authority renders him unsuitable for appointment in Judicial Service shall not be eligible for appointment.”

12. Amendment in Rule 36.—The existing Rule 36 shall be substituted by the following :-

“36. Submission of application :-

*(1) While submitting application, candidate shall furnish particulars of 10 Judgments of the preceding seven years in which he has argued personally. He shall produce such judgments at the time of interview also.

(2) Every application shall be accompanied by a certificate from the District Judge concerned where ordinarily the applicant is practicing, as to the fitness, character and length of actual practice of the candidate alongwith such other documents as may be specified.

In case the applicant is practicing in the High Court, the certifying authority shall be Registrar of the concerned High Court”.

13. Amendment in Rule 38.—The existing Rule 38 shall be substituted by the following :-

“38. Scrutiny of applications.—The Committee constituted by the Chief Justice shall scrutinize the applications and shall satisfy itself before granting certificate in each case that the application has been made strictly in accordance with the provisions of these rules and the decision as to the eligibility or otherwise of the candidates for admission to the examination shall be final. No candidate shall be admitted to the examination unless he holds a certificate of admission issued by the person authorized by the Chief Justice.”

14. Amendment in Rule 39.—The existing Rule 39 shall be substituted by the following :-

“Syllabus for the competitive examination shall be as specified by the Recruiting Authority from time to time. The scheme of the examination shall be as prescribed in Schedule-IX.”

15. Amendment in Rule 40.—The following amendments shall be made in Rule 40 :-

(1) The existing Sub-rule (1) of Rule 40 shall be substituted by the following :-

“**40. Examination:**— (1) A competitive examination for direct recruitment to the cadre of District Judge shall be held by the Court every year on or before the dates specified in Schedule-III.”

(2) The existing sub-rule (3) of Rule 40 shall be substituted by the following:-

“(3) The Committee consisting of the Chief Justice, the Administrative Judge and three other Judges nominated by the Chief Justice shall interview the candidates”

16. Amendment in Rule 41.—The following provisos shall be inserted below Rule 41 :-

“Provided that no candidate shall be recommended who fails to obtain minimum 25% marks in the interview.—

provided further that notwithstanding anything contained in any rule or schedule, and having regard to the requirement of efficiency in service, the court may determine such cut off marks as considered fit for being recommended for appointment.”

17. Amendment in Rule 49.—The existing Rule 49 shall be substituted by the following :-

“**49. Grant of Selection Scale to District Judges.**—The Officers of the District Judge cadre, who have put in not

less than 5 years service shall be granted selection scale by the Court on the basis of merit to the extent of 25 percent of the effective strength of District Judges.”

18. Amendment in Rule 50.—The existing Rule 50 shall be substituted by the following :-

“50. Grant of super-time scale to District Judges.—The Officers of the District Judge cadre, who have put in not less than three years service in the selection scale shall be granted super-time scale by the court on the basis of merit after taking into consideration the entire service record to the extent of 10 percent of effective strength of District Judges.”

19. Amendment in Schedule I.—The following amendment shall be made in schedule I :

SCHEDULE-I

[See Rule 3(c) & 6(1)]

CADRE STRENGTH OF THE SERVICE

"A"

DISTRICT JUDGE CADRE

S. No.	Designation of Post	Strength
1	2	3
1.	District & Sessions Judges:- Ajmer/Alwar/Balotara/Bharatpur/Banswara/Baran/Bhilwara/Bikaner/Bundi/Churu/ Dausa/Dholpur/Dungarpur/Hanumangarh/Ganganagar/Jaipur Metropolitan city/ Jaipur district/Jaisalmer/ Jalore/Jhalawar/Jhunjhunu/ Jodhpur Metropolitan City/Jodhpur District/Karauli/Kota/Merta/Pali/ Pratapgarh/ Rajsamand/Sawaimadhapur/Sikar/Sirohi/Tonk/ Udaipur/Chittorgarh..	<u>35</u>

1	2	3
2.	Additional District & Sessions Judges:-	<u>96</u>
	<p>S. No.1 Ajmer/ No.2 Ajmer/ No.3 Ajmer/Beawar/Kishangarh/ Kekari/No.1 Alwar/ No.2 Alwar/ Behror/ No.1 Kishangarhbas/No.2 Kishangarhbas/Rajgarh (Alwar)/Laxmangarh (Alwar)/Tijara (Alwar)/Barmer/No.1 Bharatpur/ No.2 Bharatpur/No.1 Bayana/ No.2 Bayana/ No.1 Deeg/No.2 Deeg/Banswara/ Baran/ Chhabra/No.1 Bhilwara/No.2 Bhilwara/ Gulabpura/Shahpura/No.1 Bikaner/No.2 Bikaner/ No.1 Bundi/No.2 Bundi/Churu/ Ratangarh/ Sujangarh/Rajgarh(Churu)/Bandikui/ Dholpur/ No.1 Ganganagar/ No.2 Ganganagar/ Raisinghnagar/Anoopgarh/Srikaranpur/ No.1 Hanumangarh/ No.2 Hanumangarh/Nohar/ Bhadra/ No.1 Jaipur Metropolitan/No.2 Jaipur Metropolitan/ No.3 Jaipur Metropolitan/ No.4 Jaipur Metropolitan /No.5 Jaipur Metropolitan/ No.6 Jaipur Metropolitan/ No.7 Jaipur Metropolitan / No. 8 Jaipur Metropolitan/ No.9 Jaipur Metropolitan/ No.1 Jaipur District/ No.2 Jaipur District/ Kotputali/ Sambhar/Shahpura (Jaipur District)/ Bhinmal/Jhalawar/Aklera/ Khetri/Jhunjhunu/No.1 Jodhpur Metropolitan/ No.2 Jodhpur Metropolitan/ No.3 Jodhpur Metropolitan/ Phalodi/ Hindon City/ No.1 Kota/ No.2 Kota/ No.3 Kota/No.4 Kota/ No.5 Kota/ Ramganjmandi/ Nagour/Parbatsar/ Deedwana/ Bali/Sojat/<u>Sumerpur</u>/ No.1 Chittorgarh/No.2 Chittorgarh/ Nimbahera/ Gangapurcity/ No.1 Sikar/ No.2 Sikar/Nathdwara/Neem ka</p>	

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1	2	3
	thana/Abu Road/ Malpura/No.1 Udaipur/No.2 Udaipur/ No.3 Udaipur.	
3.	Judge, Special Court, Schedule Castes/ Schedule Tribes (Prevention of Atrocities Cases) Ajmer/ Alwar/Baran/ Bhilwara/Bikaner/ Dausa/ Ganganagar/ Jaipur City/ Jhalawar/ Jodhpur/ Kota / Merta/ Pali/ Pratapgarh/ Sawai Madhopur / Tonk/ Udaipur.	17
4.	Judge, Special Court (Women Attrocities) Bhilwara/Ganganagar/ Kota/ Jaipur City.	4
5.	Judge, Special Court (N.D.P.S.Cases) Bhilwara/ Ganganagar/ Hanumangarh/ Jhalawar/ Jodhpur/ Pratapgarh/Chittorgarh/ Jaipur.	8
6.	Judge, Special Court (Dacoity Affected Areas) Bharatpur/Dholpur.	2
7.	Judge, Session Court (Prevention of Anti Corruption Act) Bikaner/Jaipur/ Jodhpur/Kota/ Udaipur	5
8.	Special Judge (C.B.I.) Jaipur/ Jodhpur.	2
9.	Judge,Family Court. <u>Ajmer/Bhilwara/Bundi/ Bikaner/Baran/ Hanumangarh /Jaipur No.1/ Jaipur No.2/ Jhalawar/ No.1 Jodhpur/ No.2 Jodhpur/Kota/ Udaipur.</u>	<u>13</u>
10.	Judge, Special Court (Communal Riots,) Tonk/Jaipur.	2
11.	Judge, Special Court (Sati Nivaran), Jaipur.	1
12.	Judge, Special Court (Fake Currency Cases) Jaipur.	1
13.	Judge, Special Court (Printing and Stationary Embezzlement Cases), Jaipur.	1
14.	Judge, Designated Court, Ajmer.	1

1	2	3
15.	Presiding Officer, Special Court for Essential Commodities Act Cases, Jaipur/ Jodhpur.	2
16.	Presiding Officer, Industrial Dispute Tribunal and Labour Court Ajmer/Bharatpur/ Bhilwara/ Bikaner/Jodhpur/ Kota/Udaipur/ Ganganagar.	8
17.	Judge, Industrial Tribunal, Jaipur.	1
18.	Judge, Labour Court, Jaipur No.1/ Jaipur No.2	2
19.	Judge, Motor Accident Claim Tribunal Ajmer/Bundi/Kota/Pali/Chittorgarh/Rajsamand/ Sirohi/Udaipur/Alwar/Bhilwara/ Jaipur.	11
20.	Presiding Officer, Rajasthan State Co-operative Tribunal, Jaipur.	1
21.	Presiding Officer, Rajasthan Non Government Educational Institutions Tribunal, Jaipur.	1
22.	Presiding Officer Wakf Tribunal, Jaipur	1
23.	Member, State Transport Appellate Tribunal, Jaipur.	1
24.	Member, Rajasthan Civil Services Appellate Tribunal, Jaipur.	1
25.	Member, Board of Revenue, Ajmer	2
26.	Member, Rajasthan Tax Board, Ajmer	1
27.	Member Secretary, Rajasthan State Legal Services Authority, Jaipur.	1
28.	Registrar General, Rajasthan High Court, Jodhpur.	1
29.	Registrar (Vigilance), Rajasthan High Court, Jodhpur.	1
30.	Registrar(Admn.), Rajasthan High Court, Jodhpur.	1
31.	Registrar (Admn.), Rajasthan High Court Bench, Jaipur.	1

1	2	3
32.	Registrar (Rules), Rajasthan High Court, Jodhpur.	1
33.	Registrar (Vigilance), Rajasthan High Court Bench, Jaipur.	1
34.	Registrar (Writs), Rajasthan High Court Bench, Jaipur.	1
35.	Registrar cum Principal Secretary to Hon'ble Chief Justice	1
36.	Registrar (Classification) Rajasthan High Court, Jodhpur/Jaipur Bench.	2
37.	Director, School of Judicial Administration & Rajasthan Judicial Academy	1
	Total	<u>232</u>
38.	Reserve for Leave, Training, Deputation and for holding temporary post @ 10% of the Total Cadre Strength.	<u>23</u>
	Grand Total	<u>255</u>

"B"**SENIOR CIVIL JUDGE CADRE**

S.No.	Designation of post	Cadre Strength.
1.	Civil Judge (Senior Division)-cum-Chief Judicial Magistrates:- Ajmer/ Alwar/ Barmer / Bharatpur/ Banswara/ Baran/ Bhilwara/ Bikaner/ Bundi/ Churu/ Dausa/ Dholpur/ Dungarpur/ Hanumangarh/ Ganganagar/ <u>Jaipur District</u> / Jaisalmer/ Jalore/ Jhalawar/Jhunjhunu/	<u>35</u>

1	2	3
	<p><u>Jodhpur District/Karauli/ Kota/ Nagaur/ Pali/ Chittorgarh/ Rajsamand/Sawaimadhapur/Sikar/Sirohi/ Tonk/ Udaipur/Pratapgarh.</u> Civil Judge (Sr.Div.)& Chief Metropolitan Magistrate Jaipur Metropolitan / Jodhpur Metropolitan</p>	
2.	<p>Civil Judge (Senior Division)-cum-Additional Chief Judicial Magistrates/ Addl. Civil Judges (Senior Division)-cum-Addl.Chief Judicial Magistrates</p>	<u>168</u>
	<p>No.1 Beawar/No.2 Beawar/Kishangarh/ No.1 Ajmer/No.2 Ajmer/ No.3 Ajmer/ Nasirabad/No. 1 Kekri/No. 2 Kekri/(Railway) Ajmer/ Kishangarhbas/No. 1 Alwar/ No.2 Alwar/ No.3 Alwar/<u>No.2 SriMadhopur/</u> No. 1. Behror / Laxmangarh/ Rajgarh/ No.2. Behror/ Kushalgarh/ Banswara/ Barmer/ Balotra/ Baran/ Chhabra/ Shahbad/ Deeg/ No.1 Bharatpur/ No.2 Bharatpur/ No.3 Bharatpur/ No.4 Bharatpur/ <u>Kumher</u> /Bayana/ Weir/ Bhilwara/ Shahpura/ Gangapur/ Gulabpura/ Mandal/ Mandalgarh/ No.1 Bikaner/ No.2 Bikaner/ No.3 Bikaner/ No.4 Bikaner/ (Railway) Bikaner/ Bundi/ Nainwa/ Ratangarh/ <u>Sujangarh</u>/Rajgarh/ Dausa/ Mahuwa/ Lalsot/ Bandikui/ No. 1 Bari/ No. 2 Bari/ Dholpur/ Doongarpur/ Sagwara/ Raisingnagar/ Ganganagar/ Karanpur/</p>	

1	2	3
	<p>Suratgarh/ Anoopgarh/ Hanumangarh/ Sangaria/ Nohar/ Bhadra/ S P.E. Cases/ No. 1 Jaipur District/ No.2 Jaipur District/ Sambhar/ Kotputli/ Shahpura/ Chomu/ No. 1 Jalore/ No. 2 Jalore/Bhinmal/ Khetri/Jhunjhunu/ Nawalgarh/ Bhawanimandi/ <u>klera/Manoharthana/ Jhalrapatan/</u> Jhalwar/ Phalodi/ Bilara/ Pokran/ Hinduan/ Karauli/Communal Riots, Kota/ Ramganjmandi/ No. 1 Kota/ No.2 Kota/ No.3 Kota/ No.4 Kota/ No.5 Kota/ (Railway) Kota/Nagaur/ Merta/ Parbatsar/ Didwana/ Makrana/ Sojat/ Bali/ Jaitaran/ Pali/ Communal Riots Pali/No.1,Chittorgarh/ No.2 Chittorgarh/ Partapgarh/ Arnod (Pratapgarh)/ Kapasana/Nimbahera/ Begun/ Badi Sadri/ Chhoti Sacri/ Bheem/ Rajsamand/ Nathdwara/ Sawai Madhopur/ Gangapurcity/ Neem Ka Thana/ Sikar/ Fatehpur/ Dantanramgarh/ Srimadhapur/ Mount Abu/ Tonk/ Malpura/ Niwai/Uniyara/ Mavli/ Kanore/ No. 1 Udaipur/ No.2 Udaipur/ No.3 Udaipur/ Jhadol/ Vallabhnagar/ Kherwada/ Salumber/ Dhariawad/No.1,JDA,Jaipur/No.2 JD Jaipur. Jaipur Metropolitan/ No.1 Jaipur Metropolitan/ No.2 Jaipur Metropolitan/ No.3 Jaipur Metropolitan/ No.4</p>	

Jaipur Metropolitan/ No.5 Jaipur Metropolitan/ No.
 6 Jaipur Metropolitan/ No. 7 Jaipur Metropolitan/
 No. 8 Jaipur Metropolitan/ No.9 Jaipur Metropolitan/
 No. 10 Jaipur Metropolitan/ No. 11, Jaipur Metropolitan/
 No.12 Jaipur Metropolitan /No.13 Jaipur Metropolitan/
 No.1 Jodhpur Metropolitan/
 No.2 Jodhpur Metropolitan No.3 Jodhpur Metropolitan/
 No.4 Jodhpur Metropolitan
 Additional Chief Metropolitan Magistrate
 Economic Offences, Jaipur Metropolitan/
 Communal Riots, Jaipur Metropolitan//
 Railway, Jodhpur Metropolitan / (Railway) Jaipur
 Metropolitan/Economic Offences, Jodhpur Metropolitan/
 (CBI cases) Jodhpur Metropolitan/

3. OTHER POSTS :-

Deputy Registrar (Judicial), 5
 Jodhpur/ Jaipur/ Dy. Secretary, RHC,
 Legal Aid Committee, Jaipur (ACJM)/ Dy.
 Secretary, RHC, Legal Aid
 Committee, Jodhpur (ACJM)/ Deputy
 Director, School of Judicial Administration & Rajasthan Judicial
 Academy.

Total : 208

4. Reserve for Leave, Training, 21
 Deputation and for holding temporary
 post @10% of the Total Cadre Strength.

Grand Total

229

"C"

CIVIL JUDGE CADRE

1. Civil Judge(Junior Division)-cum- 197
Judicial Magistrates, Ist Class

1	2	3
	<p>Ajmer (East) / Ajmer (West)/ Beawar/ Ajmer (Distt.)/ Kishangarh/ Ajmer (North)/ Ajmer (South)/ Vijaynagar/Pushkar/Nasirabad/ Kekerri/ Sarwar/ No.1, Alwar/ No.2, Alwar/ Ramgarh/ Kishangarhbas / Rajgarh / Thanagazi/ Bansoor/ Tijara / Mundawar/ Laxmangarh / Behror / Kathumer/ Banswara/ Bagidora/ Gaddi/ Ghatol / Balotra / Barmer/ Siwana / Bharatpur/ Deeg/ Weir/ Roopwas/ Kama/ Nagar/ Bayana/ Nadbai/ Baran / Atru / Magrole / Chhipabarod/ Aanta/ Kishanganj/ Mandalgarh/Bhilwara(East)/ Bhilwara(West)/ Jahazpur/ Mandal/ Kotri/ Bijoliya/ Aasind/ Bikaner / No.3, Bikaner/ Loonkarnsar/ Nokha/ Kolayat/ Khajuwala / Dungargarh / Bundi / Indergarh/ Lakheri / Hindoli/ Nainwa/ Keshoraipatan/ Talera / Churu / Sardarsahar/ Sujangarh/ Taranagar/ Rajgarh / Dausa/ Bandikui/ Lalsot / Sikrai/ Mahuwa/ Dholpur/ Rajakhera/ Bari/ Dungarpur / Seemalwada / Aashpur / Ganganagar / Raisinghnagar/ Anoopgarh/ Padampur/ Sadulsahar / Gharsana / Vijaynagar / Suratgarh / Hanumangarh / Nohar/ Pilibanga / Tibbi / Rawatsar / Jaipur Distt./ Kotputli / Sambhar / Dudu / Viratnagar/ Shahpura/ Jalore / Sanchore / Raniwada / Jhunjhunu / Chirawa/</p>	

1	2	3
	<p>Khetri/ Udaipurwati / Pilani/ Jhalawar / Khanpur/ Pirawa / Aklera/ Bhawanimandi/ Chaumohalla / Jodhpur Distt./ Osian / Pipar / Balesar / Jaisalmer / Hindaun / Karauli / Todabhim/ Srimahaveerji/ Kota (North)/ Kota (South)/ Itawa/ Sangod/ Ramganjmandi / Kanwas / Digod / Merta / Nagaur / Nawa / Makrana / Degana / Ladnu / Kuchamancity / Jayal /Deedwana / Pali / Sojat / Desuri / Bar / Sumerpur / Jaitaran/ Marwar Junction / Bali / Pratapgarh / Badi Sadri / Nimbahera / Chittorgarh / <u>Mandafiya</u>/Rashmi / Dungla / Rawatbhata / Kapasan / Begun / Gangrar / Rajsamand / Railmagra / Nathdwara/ Amet / Devgarh / Kumbhalgarh / Sawaimadhampur / Gangapurcity / Bonli / Khandar / Bamanwas / Sikar / Srimadhampur / Laxmangarh / Ringus / Neem-ka-Thana / Sirohi/ Abu Road / Sheoganj / Revdar / Pindwada / Tonk / Deoli / Todaraisingh / Malpura/ Niwai/ Kotra / Gogunda / Kherwara/ Mavli / Sarada/ Bhinder / Udaipur(North)/ Udaipur (South)/ Civil Judge (JD) & Metropolitan Magistrate (East) Jaipur Metropolitan/ (West) Jaipur Metropolitan/ Jodhpur Metropolitan</p>	
2.	<p>Additional Civil Judge (Junior Division)-Cum- Judicial Magistrates, Ist Class.:- No.1, Ajmer / No.2, Ajmer / No.3, Ajmer / No.4, Ajmer/ No.5, Ajmer/ No.6 Ajmer/ No.1 Beawar/ No.2 Beawar / Kishangarh / No.1 Alwar/ No.2 Alwar / No.3 Alwar / No.4, Alwar/</p>	117

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1	2	3
	<p>Banswara / Barmer / Baran / Roopwas / No.1, Bharatpur / No.2, Bharatpur / No.3 Bharatpur/ No.4 Bharatpur/ No.1, Bhilwara / No.2, Bhilwara / No.3, Bhilwara / No.1, Bikaner / No.2, Bikaner /No.3, Bikaner / No.1, Bundi/ No.2, Bundi /No.3, Bundi / No.1, Dholpur / No.2, Dholpur / No.1, Ganganagar/ No.2, Ganganagar/ Hanumnagarh/ No.1, Jaipur Distt. / No.2, Jaipur Distt. / No.3, Jaipur Distt./ No.4, Jaipur Distt. / No.5, Jaipur Distt. / Kotputli / No.1, Hindaun /Karauli / No.1, Kota (North) / No.2, Kota (North) / No.3, Kota (North)/No.4, Kota (North) / No.5, Kota (North) / No.1, Kota (South) / No.2, Kota (South) / No.3, Kota (South)/ No.4, Kota (South) /No.5, Kota (South)/Merta/ Nagaur/ No.1,Pali / No.2, Pali / Pratapgarh / Chittorgarh / Sawaimadhopur / No.1, Sikar / No.2, Sikar /No.1, Udaipur City (North) / No.2, Udaipur City (North) / No.1, Udaipur City (South) / No.2, Udaipur City (South) Additional Civil Judge(JD) & Metropolitan Magistrate (East) Jaipur Metropolitan/(West) Jaipur Metropolitan No.1, Jaipur Metropolitan/No.2, JaipurMetropolitan/ No.3, Jaipur Metropolitan / No.4, Jaipur Metropolitan / No.5, Jaipur Metropolitan /No.6, Jaipur Metropolitan / No.7, Jaipur Metropolitan/No.8, Jaipur Metropolitan / No.9, Jaipur Metropolitan/No.10, Jaipur Metropolitan / No.11,</p>	

Jaipur Metropolitan /No.12, Jaipur Metropolitan / No.13, Jaipur Metropolitan/No.14, Jaipur Metropolitan / No.15, Jaipur Metropolitan/No.16, Jaipur Metropolitan / No.17, Jaipur Metropolitan/No.18, Jaipur Metropolitan / No.19, Jaipur Metropolitan/No.20, Jaipur Metropolitan / No.21, Jaipur Metropolitan/No.22, Jaipur Metropolitan / No.23, Jaipur Metropolitan/No.24 Jaipur Metropolitan / No.25, Jaipur Metropolitan /No.26, Jaipur Metropolitan/ / No.30, Jaipur Metropolitan / No.31 Jaipur Metropolitan / No.32, Jaipur Metropolitan/No.33, Jaipur Metropolitan/No.34, Jaipur Metropolitan No.1, Jodhpur Metropolitan / No.2, Jodhpur Metropolitan / No.3, Jodhpur Metropolitan /No.4, Jodhpur Metropolitan / No.5, Jodhpur Metropolitan /No.6, Jodhpur Metropolitan / No.7, Jodhpur Metropolitan / No.8 Jodhpur Metropolitan / No.9 Jodhpur Metropolitan /No.10 Jodhpur Metropolitan/ No.11 Jodhpur Metropolitan / Spl. Judicial Magistrate, NI Act Cases No.1 Udaipur / Spl. Judicial Magistrate, NI Act Cases No.2 Udaipur / Spl. Judicial Magistrate, NI Act Cases Kota / Spl. Judicial Magistrate, NI Act Cases Ajmer / Spl. Judicial Magistrate, NI Act Cases Sriganganagar / Spl. Judicial Magistrate, NI Act Cases Bikaner / Spl. Judicial Magistrate, NI Act Cases Bhilwara /	
3. Gram Nyayalayas	45
	<u>359</u>
4. Reserve for Leave, Training, Deputation and holding for temporary post @ 10% of the Total Cadre Strength.	36 -----
	<u>Grand Total 395</u>

20. Amendment in Schedule II.—The following amendments shall be made in Schedule-II :- (1) In part “A” District Judge Cadre the following new entry after Sr. NO. 19 be inserted and Sr. no. 20 be renumbered as “21”

“20 Special Court for trial of 1
Jaipur Bomb Blast Cases, Jaipur

(2) The figure “102” in Total shall be substituted by figure “103”.

(3) In part “C” Civil Judge Cadre the existing entry at sr. no. 1 shall be substituted by the following :-

“(1) Addl. Civil Judge (JD) No. 27 Jaipur Metropolitan / 4
No. 28 Jaipur Metropolitan/No. 29 Jaipur Metropolitan/
Special Judicial Magistrate(Mobile) No.2 Jaipur District

21. Amendment in Schedule-III.—The following amendments shall be made in schedule-III :

(1) “ under heading “A. For filling of vacancies in the cadre of District Judge in respect of” at clause (b) the words “twenty five percent” before the words “by promotion through limited competitive examination” shall be substituted by the words “ten percent”-

(2) “ in heading “B. For filling of vacancies in the cadre of District Judge in respect of fifty percent vacancies to be filled by promotion” the words “fifty percent” shall be substituted by the words “sixty five percent”

(3) “ under heading “C. For filling of vacancies in the cadre of Civil Judge (Senior Division)to be filled by promotion” at serial no. 2 clause “(a)This list may be put on the website” shall be deleted.

(4) “under heading “D For appointment to the post of Civil Judge (Junior Division) by direct recruitment” at Sr. no. 7(b) the figure “1:10” shall be substituted by the figure “1:15”.

22. Amendment in Schedule VII.—The existing schedule VII shall be substituted by the following schedule VII :

SCHEDULE -VII

[(See Rule 31 (4))]

Roster for

filling up vacancies in the District Judge cadre by direct recruitment and by promotion

S.No. of Vacancy	category for which the vacancy should be earmarked	
1	2	3
1.	By promotion-merit-cum-seniority	
2.	By promotion-merit-cum-seniority	
3.	By promotion-merit-cum-seniority	
4.	By direct recruitment	
5.	By promotion-merit-cum-seniority	
6.	By promotion-merit-cum-seniority	
7.	By promotion-merit-cum-seniority	
8.	By direct recruitment	
9.	By promotion-merit-cum-seniority	
10.	By promotion-Limited Competitive Examination	
11.	By promotion-merit-cum-seniority	
12.	By direct Recruitment	
13.	By promotion-merit-cum-seniority	
14.	By promotion-merit-cum-seniority	
15.	By promotion-merit-cum-seniority	
16.	By direct Recruitment	
17.	By promotion-merit-cum-seniority	
18.	By promotion-merit-cum-seniority	
19.	By promotion-Limited Competitive Examination	
20.	By direct Recruitment	
21.	By promotion-merit-cum-seniority	

1	2	3
22.	By promotion-merit-cum-seniority	
23.	By promotion-merit-cum-seniority	
24.	By direct recruitment	
25.	By promotion-merit-cum-seniority	
26.	By promotion-merit-cum-seniority	
27.	By promotion-merit-cum-seniority	
28.	By direct recruitment	
29.	By promotion-merit-cum-seniority	
30.	By promotion-Limited Competitive Examination	
31.	By promotion-merit-cum-seniority	
32.	By direct Recruitment	
33.	By promotion-merit-cum-seniority	
34.	By promotion-merit-cum-seniority	
35.	By promotion-merit-cum-seniority	
36.	By direct Recruitment	
37.	By promotion-merit-cum-seniority	
38.	By promotion-merit-cum-seniority	
39.	By promotion-Limited Competitive Examination	
40.	By direct Recruitment	
41.	By promotion-merit-cum-seniority	
42.	By promotion-merit-cum-seniority	
43.	By promotion-merit-cum-seniority	
44.	By direct recruitment	
45.	By promotion-merit-cum-seniority	
46.	By promotion-merit-cum-seniority	
47.	By promotion-merit-cum-seniority	
48.	By direct recruitment	
49.	By promotion-merit-cum-seniority	
50.	By promotion-Limited Competitive Examination	
51.	By promotion-merit-cum-seniority	
52.	By direct Recruitment	

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1	2	3
53.	By promotion-merit-cum-seniority	
54.	By promotion-merit-cum-seniority	
55.	By promotion-merit-cum-seniority	
56.	By direct Recruitment	
57.	By promotion-merit-cum-seniority	
58.	By promotion-merit-cum-seniority	
59.	By promotion-Limited Competitive Examination	
60.	By direct Recruitment	
61.	By promotion-merit-cum-seniority	
62.	By promotion-merit-cum-seniority	
63.	By promotion-merit-cum-seniority	
64.	By direct recruitment	
65.	By promotion-merit-cum-seniority	
66.	By promotion-merit-cum-seniority	
67.	By promotion-merit-cum-seniority	
68.	By direct recruitment	
69.	By promotion-merit-cum-seniority	
70.	By promotion-Limited Competitive Examination	
71.	By promotion-merit-cum-seniority	
72.	By direct Recruitment	
73.	By promotion-merit-cum-seniority	
74.	By promotion-merit-cum-seniority	
75.	By promotion-merit-cum-seniority	
76.	By direct Recruitment	
77.	By promotion-merit-cum-seniority	
78.	By promotion-merit-cum-seniority	
79.	By promotion-Limited Competitive Examination	
80.	By direct Recruitment	
81.	By promotion-merit-cum-seniority	
82.	By promotion-merit-cum-seniority	
83.	By promotion-merit-cum-seniority	

1	2	3
84.	By direct recruitment	
85.	By promotion-merit-cum-seniority	
86.	By promotion-merit-cum-seniority	
87.	By promotion-merit-cum-seniority	
88.	By direct recruitment	
89.	By promotion-merit-cum-seniority	
90.	By promotion-Limited Competitive Examination	
91.	By promotion-merit-cum-seniority	
92.	By direct Recruitment	
93.	By promotion-merit-cum-seniority	
94.	By promotion-merit-cum-seniority	
95.	By promotion-merit-cum-seniority	
96.	By direct Recruitment	
97.	By promotion-merit-cum-seniority	
98.	By promotion-merit-cum-seniority	
99.	By promotion-Limited Competitive Examination	
100.	By direct Recruitment	

23. Amendment in Schedule VIII.—The existing schedule VIII shall be substituted by the following schedule VIII :

“SCHEDULE VIII

(See Rule 32(2))

Scheme For Limited Competitive Examination For Promotion To The District Judge Cadre.

The scheme of the written examination for Limited Competitive examination for promotion to the District Judge Cadre shall consist of (a) a written examination in the subjects mentioned hereinafter, and (b) an interview to test the general knowledge of the candidate and his fitness for promotion to the Cadre.

The examination will be of the following subjects, each subject carrying the number of marks shown against each:

<u>Subject</u>	<u>Maximum</u>	<u>Marks</u>	<u>Minimum</u>	<u>pass marks</u>
1	2	3	4	5
1.	Law paper-I	100		45
	Paper-II	100		45
2.	Language:-	50		18
	(i) Translation	25		
	(ii) Precis	25		
3.	Interview	30		

Language

The paper in language shall consist of the following two parts:-

- i. Translation from Hindi to English and vice-versa
- ii. Precis writing in English and in Hindi.

Interview:

In interviewing a candidate, suitability for employment to the Judicial Service in the Cadre of District Judge shall be tested with reference to his record at the School, College and University, and his character, personality, address and physique. Question which may be put to him may be of a general nature and will not necessarily be academic or legal. The candidate will also be put questions to test his general knowledge including knowledge of current affairs and present day problems. The marks so awarded shall be added to the marks obtained by each candidate in the written test."

24. Amendment in Schedule IX.—The existing schedule IX shall be substituted by the following schedule IX :

“SCHEDULE-IX**(See Rule 39)**

Scheme for Competitive Examination for Recruitment To The District Judge Cadre

The Scheme of the written examination for competitive examination for recruitment to the District Judge Cadre shall consist of (a) a written examination in the subjects mentioned hereinafter, and (b) an interview to test the general knowledge of the candidate and his fitness for appointment to the Cadre.

The examination will be in the following subjects, each subject carrying the number of marks shown against each:-

<u>Subject</u>	<u>maximum marks</u>	<u>minimum marks</u>
1. Law paper-I	100	45
Paper-II	100	45
2. Language	50	18
which includes translation precis, essays etc. Translation may include Hindi to English and English to Hindi.		
3. Interview	30	7.5

Interview:-

In interviewing a candidate, suitability for employment to the Judicial Service in the Cadre of District Judge shall be tested with reference to his record at the School, College and University, and his character, personality, address and physique. Question which may be put to him may be of a general nature and will not necessarily be academic or legal. The candidate will also be put questions to test his general knowledge including knowledge of current affairs and present day problems. Marks shall also be awarded for the candidate's proficiency in the Rajasthani dialects and

his knowledge of social customs of Rajasthan. The marks so awarded shall be added to the marks obtained by each candidate in the written test.”

[No. F.1(3)DOP/A-II/2010]

By Order of the Governor,

नलिनी कठोटिया,

Deputy Secretary to the Government.

Government Central Press, Jaipur.